

NAZIRS IN MUNSIF'S COURT, BOMBAY ACT 1845

ACT. No. XIV. OF 1845

(Rep., by Act 12 of 1873)

[12th July, 1845].

Passed by the Governor General of India in Council on the 12th of July, 1845.

AN Act to provide for the appointment of Nazirs in the Moonsiffs' Courts.

I. it is hereby enacted, that so much of Clause 4, Section 5, Regulation VII. of 1832 of the Bengal Code, as enacts that certain duties assigned to the Nazir of the Judge's Courts shall in the Moonsiffs' Courts be performed by the Moonsiffs themselves, and that the Tullabanah levied in the Moonsiffs' Court shall only be three-fourths of what is levied in the Judge's Court, is repealed.

II. And it is hereby enacted, that within the Territories subject to the Presidency of Fort William in Bengal, the Moonsiffs shall from and after the passing of this Act retain on their Establishments Nazirs to whom the provisions of Clause 8, Section 14, Regulation XXVI. of 1814 of the said Code shall be applicable.
